

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

(17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/415/ (IB)/2017  
NAME OF THE PETITIONER(S) : FERROGREEN TECHNOLOGIES PVT LTD  
NAME OF THE RESPONDENT(S) : SURANA INDUSTRIES LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.] B. Dhanaraj -	in the name of -	B. Dhanaraj
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**ORDER**

Counsel for Petitioner present and submitted that he has already complied with the provision of section 9(3)(b) and (c) of I&B Code, 2016. As per the previous order, he has sent a notice to the Corporate Debtor which could not be delivered and returned with an endorsement 'left'. Counsel for Petitioner submitted that the matter was filed before the Hon'ble High Court of Madras and at that point of time Counsel for Respondent caused his appearance in the matter. At request, time is enlarged with a direction to the Counsel for Petitioner to send a private notice to the Counsel for Respondent and submit the proof of the same on or before the next date of hearing. Put up on **10.08.2017 at 10.30 A.M.**

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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